

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 954 of 2020

In the matter of:

Apundarik Merchants Pvt. Ltd.

....Appellant

Vs.

Bansidhar Agarwalla & Co. Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Shubhankar Agarwal, Mr. Saikat Sarkar and Mr. Saurav Jain, Advocates.

ORDER

(Through Virtual Mode)

05.11.2020: The issue raised in this appeal against dismissal of application under Section 7 of the Insolvency and Bankruptcy Code, 2016 is that the liability was admitted and the cheque issued for discharge of such liability bounced.

Let notice be issued on the Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on 11th December, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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